

**Central Administrative Tribunal
Principal Bench, New Delhi**



C.P.No.436/2004 in O.A.No.819/2004

Wednesday, this the 13th day of April 2005

**Hon'ble Shri Justice M.A. Khan, Vice Chairman (J)
Hon'ble Shri S. K. Naik, Member (A)**

1. Shri Hari Om s/o Shri Charan Singh
Khallasi,
Under Senior Selection Engineer (Works)
Northern Railway, Punjabi Bagh,
New Delhi
2. Shri Hargian Singh
s/o Shri Sis Ram
Fitter
Under Senior Engineer (Works)
Northern Railway, Punjabi Bagh,
New Delhi
3. Shri Raj Man
s/o Shri Ram Avtar
Khallasi
Under Senior Engineer (Works)
Northern Railway, Punjabi Bagh,
New Delhi
4. Shri Ram Navami s/o Shri Mangal Karni
Khallasi
Under Senior Engineer (Works)
Northern Railway, Punjabi Bagh,
New Delhi
5. Shri Ram Piarey s/o Shri Ram Dass
Painter
Under Senior Engineer (Works)
Northern Railway, Punjabi Bagh,
New Delhi
6. Shri Shiv Shanker s/o Shri Dev Narain
Khallasi
Under Senior Engineer (Works)
Northern Railway, Punjabi Bagh,
New Delhi
7. Shri Sham Lal s/o Shri Hanuman
Fitter
Under Senior Engineer (Works)
Northern Railway, Punjabi Bagh,
New Delhi
8. Shri Nimai s/o Shri Sashi
Carpenter
Under Senior Engineer (Works)
Northern Railway,

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Punjabi Bagh,
New Delhi

9. Shri Ram Kishore s/o Shri Ram Dularey
Khallasi
Under Senior Engineer (Works)
Northern Railway, Punjabi Bagh,
New Delhi
10. Shri Mohd. Hussain s/o Shri Isfaq Hussain
Khallasi
Under Senior Engineer (Works)
Northern Railway, Punjabi Bagh,
New Delhi
11. Shri Sant Ram s/o Shri Sita Ram
Khallasi
Under Senior Engineer (Works)
Northern Railway, Punjabi Bagh,
New Delhi
12. Shri Bishweswar s/o Shri Ram Prasad
Khallasi
Under Senior Engineer (Works)
Northern Railway, Punjabi Bagh,
New Delhi

...Applicants

(By Advocate: Shri Anand Singh for Shri Amit Anand)

Versus

Union of India through

1. Shri R.R. Jaruvara
General Manager
Northern Railway, Baroda House
New Delhi
2. Shri P.K. Goyal
Divisional Railway Manager
Northern Railway
State Entry Road, New Delhi
3. Shri H.S. Sidhu
Section Engineer (Works)
Northern Railway
Punjabi Bagh, New Delhi-110 004

...Respondents

(By Advocates: Shri H.K. Gangwani)

ORDER (ORAL)

Justice M.A. Khan:

Learned counsel for respondents has stated that the Hon'ble Delhi High Court in CWP-20007/2004 by order dated 12.4.2005 has set aside and quashed the order of

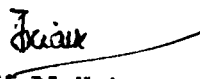
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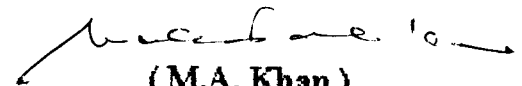
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this Tribunal dated 2.4.2004 in OA-819/2004 and has remitted the matter back to the Tribunal for afresh.

2. In view of this, the present contempt proceedings cannot be proceeded any further. The CP accordingly is dismissed. Notices are discharged.


(S. K. Naik)
Member (A)


(M.A. Khan)
Vice Chairman (J)

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